

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

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Date: 12.12.2014

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LOK SABHA

Thursday, 29th September, 1955

The Lok Sabha met at Eleven of the Clock.

{MR. SPEAKER in the Chair}

QUESTIONS AND ANSWERS (See Part I)

12-5 P.M.

PAPERS LAID ON THE TABLE MINUTES OF SITTINGS OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Shri M. A. Ayyangar (Tirupati): I beg to lay on the Table the Minutes of forty-two sittings of the Committee on Private Members' Bills and Resolutions held so far. [Placed in Library, See No. S-351/55.]

DISPLACED PERSONS COMPENSATION AND REHABILITATION RULES, AS MODIFIED BY PARLIAMENT

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): I beg to lay on the Table, under Rule 355 of the Rules of Procedure, a copy of the Displaced Persons Compensation and Rehabilitation Rules, 1955, as modified in accordance with the amendments passed by the Houses of Parliament. [Placed in Library. See No. S-249-A/55.]

ESTIMATES COMMITTEE SIXTEENTH REPORT

श्री श्री० जी० बेहता (गोहिलवाड) मैं राष्ट्रीय उद्योगों के संगठन और प्रशासन पर एस्टिमेट्स कमेटी की सोलहवीं रिपोर्ट पेश करता हूँ।

LEAVE OF ABSENCE

Mr. Speaker: The Committee on Absence of Members from the Sittings of the House in its Eleventh Report has recommended that leave of absence may be granted to the following Members for the periods indicated in the Report:

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Shri Bhajahari Mahata, Shri Sitaram Asthana, Shri R. Velayudhan, Shri Kanety Mohana Rao, Shri Debeswar Sarmah, Shri Hari Ram Nathani, Shri K. Ananda Nambiar, Shri Muchaki Kosa, Shri S. C. Balakrishnan, Shri Beli Ram Das, Shri Krishnacharya Joshi, Shri N. Somana, Shri Harindranath Chattopadhyaya, Shri G. R. Damodran, Rt. Rev. John Richardson, Shri Tridib Kumar Chaudhuri, Shri Dasaratha Deb, Pandit Lingaraj Misra and Shri Sofi Mohd. Akbar.

I take it that the House agrees with the recommendations of the Committee.

Several Hon. Members: Yes.

Shri Kamath (Hoshangabad): May I request you to throw some light on one aspect of the matter? It is this. There are many hon. colleagues of ours who have been given only leave of 59 days in the first instance, and the latter part of their absence has not been considered so far as this Report is concerned. Another aspect is about the Rt. Rev. John Richardson, our colleague from the Andamans. He has again complained. Reports say—and I mentioned it the other day also—that he has been unable to attend because of transport difficulties....

Mr. Speaker: All such questions are really to be referred to the Committee. The Committee takes into consideration all factors that affect each individual case and then it recommends whatever leave it thinks ought to be given to the Members. If he wants, I shall forward his remarks to the Committee...

Shri Kamath: All right Sir.

Mr. Speaker: ...and it may dispose of that matter.